

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S RS SEVEN LIFESTYLE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RS Seven Lifestyle Private Limited
2.	Date of incorporation of corporate debtor	18/06/2015
3.	Authority under which corporate debtor is incorporated / registered	ROC – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999DL2015PTC281719
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office : Flat No.7514 Sector-D, Pocket 7, Vasant Kunj, New Delhi - 110 070
6.	Insolvency commencement date in respect of corporate debtor	21.12.2021
7.	Estimated date of closure of insolvency resolution process	20.06.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Harsh Garg IBBI/IPA-001/IP-P00243/2017-2018/10472
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Room No 14, Punjab & Haryana High Court, Chandigarh – 160001 E-Mail Id: harsh.garg81@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address : H.No.170, Sector 21-A, Chandigarh – 160 022 E-Mail Id: ip.rsseven@gmail.com
11.	Last date for submission of claims	04.01.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable

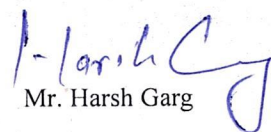
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **RS Seven Lifestyle Private Limited** on 21.12.2021.

The creditors of **RS Seven Lifestyle Private Limited**, are hereby called upon to submit their claims with proof on or before 04.01.2022 to the interim resolution professional at the address mentioned against entry No. 10.

All the creditors may submit the claims with proof in person or by post and by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:
Date: 22.12.2021
Place: Chandigarh


Mr. Harsh Garg